

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-101**

IB-18/ND/2024

New IA/2038/2024

**IN THE MATTER OF:**

Indian Bank

**Vs.**

Sona Bansal (ABW Infrastructure Limited)

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amod K. Dalela, Adv.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2038/2024:-**

This is a Report filed by the Resolution Professional under Section 99 of the IBC. Heard the submissions made by Ld. Counsel on behalf of RP. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to this Report. Notice be issued by all means and proof of service be filed. List the matter on **13.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**